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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

CP No.349/2002 in OA No.578/2002

New Delhi, this the 26th day of April, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J)
Hon'ble Shri V.K. Majotra, Member(A)

Smt. Urmil Sharma
C-97/G-3, Behind Ocean Plaza
Shalimar Garden Extension II
Sahibabad, Ghaziabad, UP

... Petitioner

(Shri Rajeev Bansal, Advocate)

versus

1. Shri S.K.Tripathi
Secretary
Dept. of Youth Affairs & Sports
Ministry of Human Resources Development
Shastri Bhavan, New Delhi
2. Smt. Gita Sagar
Secretary (Education)
Govt. of NCT of Delhi
Old Secretariat, Delhi
3. Shri Rajinder Kumar
Director of Education
Govt. of NCT of Delhi
Room No.12, Old Secretariat
Delhi
4. Shri R.K. Kapoor
Controller of Accounts
Principal Pay & Accounts Office-IX
Old Secretariat, Delhi
5. Shri B. Srivastava
Dy. Director of Education (North-West A)
Govt. of NCT of Delhi
Hakikat Nagar, Delhi
6. Smt. Sneh Lata Kapoor
Vice Principal
Rani Chennamma Govt. Sarvodaya Kanya
Vidyalaya, D-Block, Jahangirpuri
Delhi
7. Smt. Sudesh Dhewan
DDO, Govt. Girls Middle School
E Block, Jahangirpuri, Delhi

... Respondents

(Shri George Paracken, Advocate)

ORDER(oral)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J)

Heard both the learned counsel for parties.

2. Shri George Paracken, learned counsel has submitted a copy of the order passed by the respondents

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dated 3.4.2003 in compliance of the Tribunal's order dated 18.3.2003, copy placed on record.

3. In view of the above action taken by the respondents, Shri Rajeev Bansal, learned counsel has fairly submitted that strictly speaking the respondents cannot be punished for contempt although he is not satisfied with that order, i.e., order dated 3.4.2003 and previous order passed by the respondents with regard to the actual payments due and payable to the petitioner. He, therefore, seeks liberty to challenge the action of the respondents with regard to any outstanding claims, if any in accordance with law.

4. Noting the above facts and circumstances, CP-349/2002 is dismissed. Notice to the alleged contemners are discharged.

5. In the peculiar facts and circumstances of the case, liberty is granted to the applicant to proceed in accordance with law, if any grievance still survives. Accordingly MA- 889/2003 filed by the respondents is also disposed of.

V.K. Majotra
(V.K. Majotra)
Member (A)

cc.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice-Chairman (J)